

SEC 15 PUBLIC NOTICE.
REGULATION 6

ENGLISH NEWSPAPER.

FORM A PUBLIC ANNOUNCEMENT (Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016) FOR THE ATTENTION OF THE CREDITORS OF ALBANNA ENGINEERING (INDIA) PRIVATE LIMITED		
RELEVANT PARTICULARS		
1.	Name of corporate debtor	ALBANNA ENGINEERING (INDIA) PRIVATE LIMITED
2.	Date of incorporation of corporate debtor	26/06/2013
3.	Authority under which corporate debtor is incorporated / registered	ROC-Ernakulam
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74200KL2013PTC034411
5.	Address of the registered office and principal office (if any) of corporate debtor	XIV305 A4(4), 3E Noel Focus, Seaport Airport Road, Chittethukara, CSEZ PO, Kakkanad, Kochi - 682037
6.	Insolvency commencement date in respect of corporate debtor	November 1, 2019 (NCLT Kochi bench order ref: IBA/38/KOB/19 dt. October 25, 2019) and downloaded by IRP on November 1, 2019
7.	Estimated date of closure of insolvency resolution process	April 28, 2020 (180 days from November 1, 2019)
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Vinod Balachandran IBBI/IPA-001/IP/P-01554/2018-2019/12403
9.	Address and e-mail of the interim resolution professional, as registered with the Board	70/1909, Asoka Road, Kaloor, Kochi -682017 vinod@vinodbalachandran.org
10.	Address and e-mail to be used for correspondence with the interim resolution professional	70/1909, Asoka Road, Kaloor, Kochi -682017 vinodip2019@gmail.com
11.	Last date for submission of claims	November 14, 2019 (14 days from appointment date of CIRP order downloaded on November 1, 2019)
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	N.A
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	N.A
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	www.ibbi.gov.in/home/downloads N.A

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the ALBANNA ENGINEERING (INDIA) PRIVATE LIMITED on October 25, 2019. The order was downloaded by IRP on November 1, 2019.

The creditors of ALBANNA ENGINEERING (INDIA) PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before November 14, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional
Vinod Balachandran
IBBI/IPA-001/IP/P-01554/2018-2019/12403

Date : 01-11-2019
Place : Kochi

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